

NOTICE

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court and in the event impugned order is passed by one of the Hon'ble Judges of the Division Bench taking up the case, the Hon'ble The Chief Justice, has been pleased to approve following arrangement with effect from 8th November, 2018:

A) The urgent motions and admissions of the matters pertaining to the Division Bench presided over by the Hon'ble the Chief Justice be placed before the Division Bench presided over by Hon'ble Mr.Justice S.Manikumar.

B) The urgent motions and admissions of the matters pertaining to the Division Bench presided over by the Hon'ble Mr.Justice Hluvadi G.Ramesh be placed before the Division Bench presided over by Hon'ble Mr.Justice S.Manikumar and Vice Versa.

C) The urgent motions and admissions of the matters pertaining to the Division Bench presided over by the Hon'ble Mr.Justice M.Venugopal be placed before the Division Bench presided over by Hon'ble Mr.Justice M.Sathyanarayanan and Vice Versa.

D) The urgent motions and admissions of the matters pertaining to the Division Bench Presided over by Hon'ble Mr.Justice C.T.Selvam be placed before the Division Bench presided over by Hon'ble Mr.Justice N.Kirubakaran and Vice Versa.

E) The urgent motions and admissions of the matters pertaining to the Division Bench presided over by Hon'ble Mr.Justice M.M.Sundresh be placed before the Division Bench presided over by Hon'ble Mr.Justice T.S.Sivagnanam and Vice Versa.

F) The urgent motions and admissions of the matters pertaining to the Court presided over by Hon'ble Mr.Justice T.Raja be placed before the Court presided over by Hon'ble Mr.Justice K.Ravichandrabaabu and Vice Versa.

G) The urgent matters pertaining to the Court presided over by Hon'ble Dr.Justice S.Vimala be placed before the Court presided over by Hon'ble Mr.Justice R.Mahadevan and Vice Versa.

H) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice P.N.Prakash be placed before the Court presided over by Hon'ble Mr.Justice V.Parthiban and Vice Versa.

I) The urgent motions and admissions of the matters pertaining to the Court presided over by Hon'ble Mrs.Justice Pushpa Sathyanarayana be placed before the Court presided over by Hon'ble Mr.Justice V.Bharathidasan and Vice Versa.

J) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice K.Kalyanasundaram be placed before the Court presided over by Hon'ble Dr.Justice Anita Sumanth and Vice Versa.

K) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice S.Vaidyanathan be placed before the Court presided over by Hon'ble Mr.Justice M.Govindaraj and Vice Versa.

L) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice Sathrughana Pujahari be placed before the Court presided over by Hon'ble Mr.Justice V.Bharathidasan.

M) The urgent matters pertaining to the Court presided over by Hon'ble Ms.Justice V.M.Velumani be placed before the Court presided over by Hon'ble Mrs.Justice R.Hemalatha and Vice Versa.

N) The urgent motions and admissions of the matters pertaining to the Court presided over by Hon'ble Mr.Justice D.Krishnakumar be placed before the Court presided over by Hon'ble Mr.Justice R.Suresh Kumar and Vice Versa.

O) The urgent motions and admissions of the matters pertaining to the Court presided over by Hon'ble Mr.Justice M.V.Muralidaran be placed before the Court presided over by Hon'ble Mr.Justice R.Pongiappan and Vice Versa.

P) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice M.Sundar be placed before the Court presided over by Hon'ble Mr.Justice M.Govindaraj.

Q) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice M.S.Ramesh be placed before the Court presided over by Hon'ble Mr.Justice S.M.Subramaniam and Vice Versa.

R) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice S.Baskaran be placed before the Court presided over by Hon'ble Mr.Justice M.S.Ramesh.

S) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice N.Seshasayee be placed before the Court presided over by Hon'ble Ms.Justice P.T.Asha and Vice Versa.

T) The urgent motions and admissions of the matters pertaining to the Court presided over by Hon'ble Mr.Justice M.Dhandapani be placed before the Court presided over by Hon'ble Mr.Justice N.Anand Venkatesh and Vice Versa.

U) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice G.K.Ilanthirayan be placed before the Court presided over by Hon'ble Mr.Justice M.Dhandapani.

This would also include the matters in which any Division Bench passes an order not to place any particular matter before a bench of which one of the Hon'ble Judges is a member or a Hon'ble Single Judge passes an order "Not before me" or "Post before some other Bench" etc.

The aforesaid directions shall be in force until the present assignment continues.

In the event of any difficulty in giving effect to the aforesaid general directions and in the event when a matter cannot be placed before the regular Court and the alternate Court as per this standing order, the matter shall be placed before the Hon'ble the Chief Justice for appropriate directions.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//